
(2023) 03 P&H CK 0045

In the Punjab And Haryana At Chandigarh

Case No : Criminal Writ Petition No. 2326 Of 2023

Harpreet Kaur & Another

APPELLANT

Vs

UT Chandigarh & Others

RESPONDENT

Date of Decision : 14-03-2023

Acts Referred:

Citation : (2023) 03 P&H CK 0045

Hon'ble Judges : Gurvinder Singh Gill, J

Bench : Single Bench

Advocate : Amit Rao

Final Decision : Disposed Of

Judgement

Gurvinder Singh Gill, J

The petitioners have approached this Court seeking issuance of a direction to official respondents to protect their lives and liberty as they apprehend threat to the same at the hands of private respondents having married against the wishes of their families.

Notice of motion.

On the asking of the Court, Mr. Deepinder Brar, Addl. PP. UT Chandigarh, who is present in Court, accepts notice on behalf of respondents No.1 to 3.

Without commenting as regards the veracity of the averments made in the petition and also as regards the validity of their alleged marriage, the petition is disposed of with a direction to respondent No.2 i.e. Senior Superintendent of Police, Chandigarh to look into the matter and to dispose of the representation dated 07.03.2023 (Annexure P-7) in accordance with law. In case, it is found that there is a genuine threat to the lives and liberty of the petitioners, then necessary steps warranted under law be taken thereupon at the earliest so as to ensure that no harm is caused to the petitioners.

A copy of this order alongwith copy of the representation dated 07.03.2023 be sent to Senior Superintendent of Police, Chandigarh (respondent No.2), so as to enable him to do the needful expeditiously.

It is, however, clarified that the aforesaid order shall not be taken to be any expression as regards the validity of marriage of the petitioners and shall not confer any immunity upon the petitioners, in case it is found that they have committed any wrong.